



THE ASSAM GAZETTE

অসাধাৰণ

EXTRAORDINARY

প্ৰাপ্ত কৰ্তৃত্বৰ দ্বাৰা প্ৰকাশিত

PUBLISHED BY THE AUTHORITY

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No. 258 Dispur, Tuesday, 25th June, 2019, 4th Ashadha, 1941 (S. E.)

GOVERNMENT OF ASSAM

ORDERS BY THE GOVERNOR

LEGISLATIVE DEPARTMENT : : : LEGISLATIVE BRANCH

NOTIFICATION

The 19th June, 2019

No. LGL.40/1998/358.- Whereas the Assam Advocates' Welfare Fund Committee, constituted under section 4 of the Assam Advocates' Welfare Fund Act, 1998 (Assam Act No. XVIII of 1999), in its meeting held on 11th May, 2019 has adopted the following resolution recommending for amendment of rates specified in the Schedule of the said Act under section 16 thereof :-

“ 10(ii)The Committee considered the Schedule to Section 16 of the Act and notes the index amount fixed under the Schedule. The Committee feels that the rate specified in the Schedule are required to be amended keeping in mind the availability of fund as well as the rising cost of living index resulting in falling value of the currency over time. The Committee, therefore, decided to move an appropriate proposal before the State Government with request to issue appropriate notification under Section 31(1) of the Act suitably increasing the rate specified in the schedule, as under:

5 Years	: Standing	Rs. 30,000.00
6 Years	: Standing	Rs. 32,000.00
7 Years	: Standing	Rs. 34,000.00
8 Years	: Standing	Rs. 36,000.00
9 Years	: Standing	Rs. 38,000.00
10 Years	: Standing	Rs. 40,000.00
11 Years	: Standing	Rs. 42,000.00
12 Years	: Standing	Rs. 44,000.00
13 Years	: Standing	Rs. 46,000.00
14 Years	: Standing	Rs. 48,000.00
15 Years	: Standing	Rs. 50,000.00
16 Years	: Standing	Rs. 52,000.00
17 Years	: Standing	Rs. 54,000.00
18 Years	: Standing	Rs. 56,000.00

